

**CENTRAL ADMINISTRATIVE TRIBUNAL  
MADRAS BENCH**

**OA.No.277/2019**

**Dated Friday, the 8<sup>th</sup> day of March, 2019**

**PRESENT**

**Hon'ble Mr.R.Ramanujam, Administrative Member  
&  
Hon'ble Mr.P.Madhavan, Judicial Member**

K.Bakkiaraj,  
No.28, 2<sup>nd</sup> Cross, Mariamman Nagar,  
Karamanikuppam, Puducherry 605 004.

**...Applicant**

By Advocate M/sM.Gnanasekar

Vs.

1.The Director General of Police(DGP),  
No.4, Dumas Street, Puducherry-1.

2.The Commandant,  
Indian Reserve Battalion (IRBn)  
IRBn Complex, Gorimedu,  
Puducherry.

3.The Deputy Commandant,  
Indian Reserve Battalion IRBn)  
IRBn Complex, Gorimedu,  
Puducherry.

4.The DIGP/Principal RTC II,  
CRPF, Avadi, Chennai-65.

**...Respondents**

**ORDER****Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)**

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

"(i)To consider the representation of the applicant dated 05.01.2018 within stipulated time and  
(iii)Pass such other or further orders in the interest of justice and thus render justice."

2. It is submitted that the applicant had been selected for the post of Constable after physical and written tests. He joined the services of the respondent on 01.04.2005. He had undergone training conducted by the respondent and successfully participated in the respondents' 'recruitment eligibility candidate test'. The period of training was 44 weeks.

3. The applicant was illtreated by some of the officers and was forced to resign from the job. However, his family is now under starvation and, therefore, he is seeking alternative employment. The applicant made a representation on 05.01.2018 and he would be satisfied, if the respondents are directed to consider it sympathetically.

3. Keeping in view the submission and without going into the

facts or merits of the applicant's claim, we deem it appropriate to direct the competent authority to consider the applicant's representation dated 05.01.2018 in accordance with the relevant rules and send him an appropriate response within a period of three months from the date of receipt of a copy of this order.

4. OA is disposed of at the admission stage.

**(P.MADHAVAN)**  
**MEMBER(J)**

**(R.RAMANUJAM)**  
**MEMBER (A)**

**08.03.2019**

M.T.